

**Central Administrative Tribunal  
Principal Bench**

**OA No.1618/2017**

New Delhi, this the 30<sup>th</sup> day of July, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Shri H.P. Kaushik, Aged 57 years,  
S/o Shri Dharam Singh,  
Pharmacist at Delhi Govt. Dispensary,  
Daryapur Kalan,  
Delhi-110039.  
R/o V&PO-Pehladpur  
(Near Balmiki Mandir)  
Pehladpur-Delhi-110042.
2. Shri Purushottam Gupta, Aged 55 years,  
S/o Deep Chand,  
Pharmacist at Delhi Govt. Polyclinic,  
Rani Bagh, Delhi,  
R/o C-23, Yadav Nagar,  
Delhi-110042.

...Applicants

(By Advocate : Shri S.N. Pandey )

**Versus**

1. Chief Secretary,  
GNCT, Delhi, Delhi Govt. Secretariat,  
I.P. Estate, New Delhi.
2. Principal Secretary,  
Health & Family Welfare,  
9<sup>th</sup> Floor, Delhi Govt. Secretariat,  
I.P. Estate, New Delhi.
3. Finance Secretary,  
Delhi Govt., 4<sup>th</sup> Level, A-Wing,  
Delhi Govt. Secretariat,  
I.P. Estate, New Delhi.
4. Director General Health Services,  
GNCT, Delhi,  
F-17, Karkardooma,  
Delhi-110032.

5. CDMO (North)/  
Assistant Regional Director,  
DHS (GNCTD),  
Delhi Govt. Dispensary Building,  
Complex-1<sup>st</sup> Floor,  
Gulabi Bagh, Delhi-110007.

...Respondents

(By Advocate : Shri G.D. Chawla for Ms. Harvinder Oberoi)

**ORDER (ORAL)**

Heard both sides.

2. Learned counsel for applicant submits that at the time of filing of the OA, respondents had not given him any show cause notice before recovery, but they have subsequently, given him show cause notice. Accordingly, he seeks to withdraw this OA with liberty to file another OA, if needed. Accordingly, the OA is dismissed as withdrawn with liberty to file a fresh one, in accordance with law. No costs.

**( Nita Chowdhury )**  
**Member (A)**

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